

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Date of Hearing : 25.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondent : Punjab State Power Corporation Limited (PSPCL).

Parties present : Shri M. G. Ramachandran, Sr. Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Tushar Mathur, Advocate, PSPCL
Shri Arun Patra, DVC
Shri Ankit Kansal, PSPCL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* seeking declaration that the Respondent, PSPCL is liable to pay the fixed charges for the Petitioner's Bokaro Thermal Power Station-A (BTPS-A) for the period 23.2.2017 to 25.3.2018 along with delayed payment surcharge and interest at the rate specified in the Tariff Regulations of the Commission till full payment and discharge of outstanding dues. Learned senior counsel requested to issue notice to the Respondent.

3. Learned counsel for the Respondent, PSPCL accepted the notice and sought time to file reply to the Petition.

4. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondent, the Commission admitted the Petition.

5. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply by 23.9.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.10.2020. The Commission further directed that the due date of filing of reply and rejoinder should be strictly complied with.



6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd-
(T.D. Pant)
Deputy Chief (Law)**

